

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 77(ND)/2016
CA NO.

CORAM:

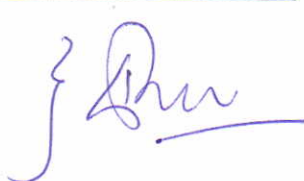
PRESENT: SH. R. VARDHARAJAN
Hon'ble Member (J)

SH. S. K. MOHAPATRA
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ^{SPECIAL} PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2016**

NAME OF THE COMPANY: AEZ Infratech Pvt. Ltd.
Vs.
M/s. Somani Worsteds Ltd. & Ors.

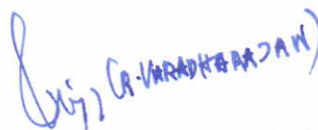
**SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.**

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
①	Mr. Anil Kohli	{ Adv.	{ Resp. 2-4	{ 
②	Mr. Shekhar Das			
③	Ms. Ashwini Chauda			

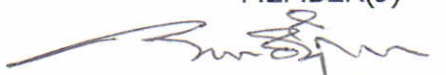
Order

Counsel for both the parties are present. It is represented by the counsel for the respondents that already an arbitration award has been passed in terms of the issues which are raised in the present CP. However, the petitioner seeks time to file counter to the application (CA 93/PB/2016) moved to that effect by the respondents. From the records it is seen that already sufficient time has been granted by the Hon'ble Principal Bench to the petitioner to file reply to the CA. However, one last opportunity is given to the non applicant – petitioner to file counter to the above CA as otherwise the right to file counter shall be closed.

List on 10.11.2016.


(R. VARADHARAJAN)

MEMBER(J)



(S.K. MOHAPATRA)
MEMBER (T)